



BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 200/2023 (WZ)

GREEN SPACE ...APPLICANT

VERSUS

STATE OF GOA & ORS ...RESPONDENTS

**AFFIDAVIT-IN-REPLY ON BEHALF OF GCZMA I.E.,**  
**RESPONDENT NO. 2**

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority ("GCZMA") i.e., Respondent No. 1 herein, having office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:-

1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

2. I say that I am filing the present Affidavit-in-Reply for the purpose of bringing certain facts on record. Nothing in the aforementioned application filed by the Applicant may be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional detailed Affidavit, if found necessary.



3. I say that pursuant to the filing of the present application, this Hon'ble Tribunal *vide* order dated 06.05.2024 had constituted a Joint Committee comprising of one member each of Respondent No. 2 – GCZMA and Collector, North Goa, Goa. I say that the Joint Committee was directed to visit the site in question and submit a report with respect to the structure at the site in question.
4. I say that the Joint Committee visited the site on 17.05.2024 at 11:30 and conducted an inspection. I say that the report of the inspection was submitted before this Hon'ble Tribunal which this Hon'ble Tribunal has taken note of *vide* order dated 10.02.2025.
5. I say that the inspection report provides that there exists on the subject property a laterite stone masonry compound wall with metal gate alongwith an R.C.C structure and that the property surveyed under Survey No. 59/1(part), 59/4, 59/13 and 59/22 of Siridao village of Tiswadi Taluka falls under Khazan land in CRZ-III and Waterbody - CRZ IVB as per CZMP 2011.
6. I say that the said structure is titled "Alakniranjan Shree Gurudev Datta Community Hall"
7. I say that it is alleged by the applicant herein that the structure is erected by the Respondent No. 6 herein i.e., Mr Nirdesh Gauns.
8. I say that it has come to the attention of the answering Respondent that a portion of the said structure houses a temple. I say that in light of this a detailed inquiry will have to be conducted by taking into consideration all documents that are available.
9. I say that in view of the above the answering Respondent humbly submits that it shall issue a show cause notice to the Respondent No. 6 herein in relation to the said structure erected in the Survey No. 59/1(part), 59/4, 59/13 and 59/22 of Siridao village

of Tiswadi Taluka, Goa. I say that the show cause notice shall be disposed of by following the principles of natural justice and in accordance with law.

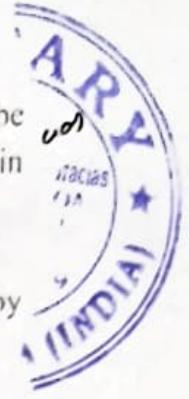
10. I say that the present application may be disposed of by recording the above statement of the answering Respondent.

11. I say that what has been stated in Paras 1 to 10 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath

Place: Panaji

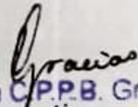
Date: 07/04/2025



  
DEPONENT



Solemnly Affirmed Before me by  
Sachin Desai  
who is identified before me by  
\_\_\_\_\_  
\_\_\_\_\_ at Calangute - Goa  
Sr. No. 220/04/2025  
Date: 07/04/2025

  
Venefreda C.P.P.B. Gracias  
Advocate & Notary  
Bardez-Goa